

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 110
(IB)-1526(ND)2019**

Under Section: 7 of IBC.

In the matter of:

Amritvani Exim Pvt Ltd

....Applicant

Vs.

Ajanta Offset and Packaging Ltd

....Respondent

Order delivered on 17.09.2019

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)
SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant : Mr. Kanishk Khetan, Adv.
For the Respondent : Ms. Shivani Kachhwaha
Mr. Arjun Asthana
Ms. Sneenita Ghosh

ORDER

Learned counsel for the respondent states that the Director who is the signing authority was not in Delhi hence, reply could not be filed. Reply be filed within five days, with copy in advance to the other side. Rejoinder within five days thereafter, with copy in advance to the other side. This shall be the last chance for filing reply. Adjourned to 22.10.2019.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

